

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**APPEAL/2(CH)2024**

**IN THE MATTER OF:**

**ITO Ward 1**

...

**Petitioner**

**Versus**

**RoC Srinagar**

...

**Respondent**

**Under Section: 252 (1) CA 2013**

**Order delivered on 12.06.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 02.08.2024.

Sd/-

**Court Officer**

12.06.2024  
Priyanka